

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 22 JUN 1988

APPLICATION NO.

466

/ 88(F)

W.P. NO.

Applicant(s)

Smt S.B. Dhana Shetty  
To

1. Smt S.B. Dhana Shetty  
No. 820, Near Tirandaz Talkies  
Shahabad - 585 228  
Gulbarga District

2. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
Ist Main, Gandhinagar  
Bangalore - 560 009

3. The Secretary  
Ministry of Industries  
Udyog Bhavan  
New Delhi - 110 011

4. The Director  
Small Industries Service Institute  
Industrial Estate, Gokul Road  
Hubli - 30

Respondent(s)

V/s The Secretary, M/o Industry, New Delhi & 4 Ors

5. The Deputy Director  
Small Industries Service Institute  
CI Industrial Estate  
Gulbarga - 585 102

6. The Development Commissioner  
Small Scale Industries  
Nirman Bhavan  
New Delhi - 110 011

7. The Secretary  
Staff Selection Commission  
Department of Personnel and  
Administrative Reforms  
CGO Complex, Lodhi Road  
New Delhi - 110 003

8. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/EXAM/EXCECRIMXBRBR  
passed by this Tribunal in the above said application(s) on 17-6-88.

Encl : As above

N.O.O.

Category :-

DEPUTY REGISTRAR  
(JUDICIAL)

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

Smt S.B. Dhana Shetty

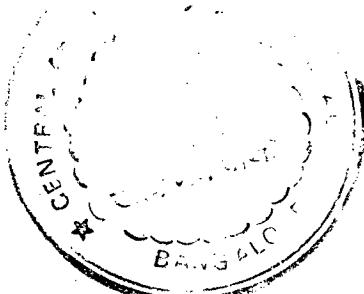
V/s The Secretary, M/o Industries, New Delhi &  
A. No. 466 of 1988(F) 4 Ors

Order Sheet (contd)

Dr M.S. Nagaraja

M. Vasudeva Rao

Date	Office Notes	Orders of Tribunal
		<p>KSPVC/LHARM(A) 17.6.1988.</p> <p><u>Order</u></p> <p>Applicant by Dr. M.S. Nagaraja.</p> <p>Respondents by Shri M. Vasudeva Rao.</p> <p>After the arguments were heard at some length, Dr. Nagaraja, in our opinion, very rightly, seeks leave to withdraw this application with liberty reserved to make a fresh application for modification of the order made on 11.12.1986 in R.A. No. 13 of 1987.</p> <p>Shri Rao opposes the prayer of Dr. Nagaraja.</p> <p>We consider it proper to grant the request of Dr. Nagaraja. We, therefore, dismiss this application as withdrawn by the applicant for the reasons stated above, with liberty reserved to pursue all <del>such</del> other legal remedies as are open to the applicant. Parties to bear their own costs.</p>



Sd/-  
VICE CHAIRMAN  
dms. 17/6/88

Sd/-  
MEMBER(A) 17-6-88

TRUE COPY

*R. Venkatesh*  
DEPUTY REGISTRAR (JDLY)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 18 OCT 1988

IA IN REVIEW APPLICATION NO.

13

/86

W.P. NO.

Applicant(s)

Smt S.B. Dhana Shetty  
To

1. Smt S.B. Dhana Shetty  
No. 820, Near Tirandaz Talkies  
Shahabad - 585 228
2. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
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Hubli - 30

Respondent(s)

v/s The Secretary, M/o Industry, New Delhi & 4 Ors

5. The Deputy Director  
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CGO Complex, Lodhi Road  
New Delhi - 110 003
8. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~REVIEW~~/~~REVIEW ORDER~~  
passed by this Tribunal in the above said application(s) on 3-10-88.

*H. G. S.*  
SECTION OFFICER  
~~REVIEWER & STAMP~~  
(JUDICIAL)

Encl : As above

Smt S.B. Dhama Shetty  
Dr M.S. Nagaraja

v/s

R. No.13/86 The Secretary,  
M/o Industry &  
M. Vasudeva 4 Ora  
Rec

Date	Office Notes	Orders of Tribunal
		<p><u>LHARM(A)/CHRKR(J)</u> 3.10.1988</p>
		<p>Heard Dr.M.S. Nagaraja counsel for the applicant. In the Order dated 17.6.1988 passed by the Division Bench to which one of us (Hon'ble Shri L.H.A. Rego) was a party, it was observed as follows:</p>
		<p>"We consider it proper to grant the request of Dr. Nagaraja. We, therefore, dismiss this application as withdrawn by the applicant for the reasons stated above, with liberty reserved to pursue all other legal remedies as are open to the applicant. Parties to bear their own costs."</p>
		<p>2. Pursuant to the above, the applicant has filed a Miscellaneous Application on 21.9.1988 citing reference to Applications Nos.1459 &amp; 1609 of 1986.</p>
		<p>3. Applications Nos. 1459 &amp; 1609 of 1986 were already disposed of on 30.9.1986 and the Review Appli- cation No. 13/86 thereon was disposed of on 11.12.1986 with the following observations:</p>
		<p>"We have considered the matter carefully. We are satisfied that there is force in the submission of Shri Prakash. We, therefore, direct the applicant to afford one more opportunity to the respondent to appear at the examination to be held by SSC. We further direct that until the aforesaid opportunity is afforded and the results of the examination are known, the respondent shall be retained in service."</p>
		<p>4. The above applications and the review application filed in 1986 have thus received a <u>quæsus</u> in 1986. The present application has been filed, as already stated, pursuant to the Order dated 17.6.88 styling as an Interlocutory Application on the applications already disposed of in 1986. Dr. Nagaraja submits that the present application has been filed as a sequel to the order of this Tribunal dated 30.9.1986. If so, the correct procedure would be to file another application without</p>



Date	Office Notes	Orders of Tribunal
		<p>any reference to the applications already disposed of.</p> <p>5. Dr. Nagaraja seeks time upto 5.10.1988 to file an application as above and therefore seeks permission to withdraw the present application. He is permitted to do so. The application is disposed of in the above terms. No order as to costs.</p>

Sd/-

M(A)

Sd/-

M(J) 27-10-88

- 20 PM



SECTION OFFICER  
13/10/88